

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:6201

ANSWERED ON:06.05.2013

ILLEGAL TAXES ON GOODS TRANSPORT VEHICLES

Bishnoi Shri Kuldeep

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has received any complaints regarding illegal taxes being imposed on goods transport vehicles having National Permit plying on various National Highways of the country;

(b) if so, the details thereof, State-wise; and

(c) the action taken or proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a)&(b) The Ministry of Road Transport & Highways has received complaints / representations from transporters' associations and individuals regarding collection of entry tax / mechanical tax etc. by States, mainly by West Bengal, Maharashtra, Bihar, Chhattisgarh, Odisha, Jharkhand and Rajasthan.

(c) Taxation is a State subject. However, advisories are issued to State / Union Territories from time to time, to take necessary measures to avoid harassment to the truckers / transporters and take steps to withdraw levy of additional tax, such as 'mechanical tax' / 'entry tax', which are not provided under Motor Vehicles Act, 1988, on entry of motor vehicles registered in other States.